

Outstanding Loans/Advances by Nationalised Banks to SC/ST Borrowers

5059. SHRI BANWARI LAL BAIRWA:
Will the Minister of FINANCE be pleased to state :

(a) aggregate total outstanding loans or advances by Nationalised banks as on 30 June, 1980 ;

(b) total outstanding of loans and advances by nationalised banks under DRI scheme as on 30 June, 1986 :

(c) total outstanding of loans and advances by nationalised banks to Scheduled Caste and Tribe borrowers as on 30 June, 1986 ; and

(d) steps proposed by the Government to increase the share of DRI loans and share of SC/ST borrowers in loans and advances given by nationalised banks ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) The provisional data of Public Sector Banks as on the last Friday of June 1986 is set out below :—

(Amount in Rs. crores)

(i) Aggregate Advances (exclusive of interbank transactions)	50819
(ii) Advances under DRI scheme	520
(iii) Advances to SC/ST borrowers	1438

(d) The banks have been advised to ensure that the share of weaker section advances (which include DRI beneficiaries and SC/ST borrowers) to total advances is not less than 10 percent.

Special Loan Scheme Launched by Indian Overseas Bank

5060. SHRI BANWARI LAL BAIRWA:
Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the 'Indian Overseas Bank' had launched a special loan scheme called 'Sevanjali Yojna' on 2 October, 1983 to give loans to Scheduled Caste/Tribe people for their over-all development by adopting/abooing the clusters inhabited by these communities ;

(b) if so, the details of fresh loans granted and the clusters/villages adopted by the bank under Delhi Zone in the years 1985 and 1986 ; and

(c) whether Government have any plan to advise other nationalised banks to start such schemes ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Yes, Sir.

(b) The bank has reported that their Delhi Zone adopted 17 clusters/villages for assisting the SC/ST borrowers. The bank disbursed Rs. 8.14 lakhs covering 261 accounts in 1985 and Rs. 3.07 lakhs covering 67 accounts during 1986.

(c) The banks have been given a target for lending to weaker sections which includes SC/ST. Further in schemes like DRI, IRDP also specific targets for SC/ST have been given. The banks formulate some other 'special schemes also on their own with a view to increase the flow of credit to SC/ST in pursuance of Government policy.

Grants of CCS to Projects of Civil Engineering Construction Services

5061. SHRI SRIBALLAV PANIGRAHI:
SHRI H.B. PATIL :

Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that Government have extended Cash Compensatory Support Scheme to turn key projects and package projects of civil engineering construction services including computer services and soft wares ; and

(b) if so, the details thereof and also the details regarding the eligibility criteria adopted in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.R. DAS MUNSI) : (a) and (b) Project assistance to the tune of 10% of the net foreign exchange earnings from the service portion of the contracts in respect of industrial turn key and civil construction projects as well as for export of consultancy services and computer services and software is admissible in respect of exports affected in pursuance of offers/orders/contracts received on or after 1st July, 1986 and valid upto 31st March, 1989. A statement detailing the eligibility criteria for grant of such project assistance is given below.

Statement

Eligibility criteria for grant of project assistance

(a) Project assistance will be admissible on the following types of contracts/services:

- (i) Turnkey projects, namely those which involve the rendering of services like design, civil construction, erection and commissioning of plant or supervision thereof, along-with the supply of equipment.
- (ii) Engineering service contracts, involving the supply of services alone, such as design, erection, commissioning or supervision of erection and commissioning.
- (iii) Consultancy service contracts, which may include the preparation of feasibility studies, project reports, preparation of designs and advice to the project authority on specifications for plant and equipment, preparation of tender documents, evaluation of tenders and purchase of plant and equipment.
- (iv) Civil construction contracts involving preparation of designs, drawings, etc., for the Civil work to be undertaken.

(v) Computer services and software.

- (b) Net foreign exchange earnings on the services component would be defined as total foreign exchange earnings from the project minus foreign exchange realisations on export of equipment and goods and outward remittances.
- (c) Grant of project assistance is to be considered only after the project is completed.
- (d) The firm should submit its claims, along-with chartered/cost Accountant's certificate as to the actual net foreign exchange earnings under each head.
- (e) The application for project assistance should be supported by certificate of foreign exchange inward remittance issued by Banks and also RBI's certificate on outward remittance of foreign exchange on account of the project.
- (f) Project assistance under the revised scheme will be available only to those contracts, which are registered after the date on which the new scheme is introduced.
- (g) The claims for project assistance should be submitted within a period of six months from the date of completion of the project.
- (h) Scrutiny of documents pertaining to claims and actual disbursement of project assistance will be done by CCI & E.

Guidelines on Floatation of Bonds by Private Sector Undertakings

5062. SHRI SRIBALLAV PANIGRAHI : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that Government has issued guidelines on floatation of bonds by private sector enterprises ; and

(b) if so, the details thereof ?